

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 983 of 2020

IN THE MATTER OF:

Ramkrishna Electricals Ltd.

...Appellant

Versus

Atul Rajwadkar & Ors.

...Respondents

Present:

For Appellant: Mr. Amit Mishra and Ms. Uma Chatterjee and Mr. Ganesh and Ms. Gourangi Patil, Advocates.

For Respondents: Mr. Sandeep Bajaj, Ms. Aditi Gupta and Ms. Aakanksha Nehra, Advocates for R-1.

O R D E R
(Through Virtual Mode)

28.01.2021: Reply affidavit filed by Respondent No. 1 is taken on record. Respondent Nos. 2 and 3, despite service of notice and their appearance having been awaited, have not turned up even today. They are set ex-parte.

Shri Amit Mishra, learned counsel for the Appellant seeks and is granted extension of time by two weeks to file rejoinder, failing which right to file the same will stand closed without reference to the Bench. Short written submissions may also be filed alongwith the pleadings.

Post the matter 'for admission (after notice)' on **12th February, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc